

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 8283 of 2021**

Mahendra Panna @ Kara **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. K.S. Nanda, Advocate
For the State : Ms. Shweta Singh, A.P.P.

02/08.09.2021 Heard Mr. K.S. Nanda, learned counsel for the petitioner and Ms. Shweta Singh, learned A.P.P. for the State.

The petitioner is an accused in connection with Raidih P.S. Case No. 26/2020, corresponding to G.R. No. 449/2020.

The informant who was travelling in an Auto was waylaid by miscreants and her bag containing Rs. 43,000/-, Pan Card, Passbook etc. was snatched.

The petitioner seems to have been implicated on the confession of Santosh Lohra who has already been granted bail by this Court in B.A. No. 10163 of 2020. The petitioner appears to have confessed and Rs. 10,400/- was recovered from his house. No Test Identification Parade has been held.

Although, the petitioner has got criminal antecedent but considering the fact that he is in custody since 27.06.2020, he is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Chief Judicial Magistrate, Gumla in connection with Raidih P.S. Case No. 26/2020, corresponding to G.R. No. 449/2020.

(R. Mukhopadhyay, J.)